

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 15.09.2022

Appeal No. 559 of 2022

Ms. Chitra Ramkrishna ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Navroz Seervai, Senior Advocate with Mr. Piyush Raheja,
S. Priya and Mr. Dipam Sengupta, Advocates for the Appellant.

Mr. Suraj Chaudhary, Advocate with Mr. Manish Chhangani,
and Ms. Samreen Fatima, Advocates i/b The Law Point for
Respondent SEBI.

ORDER:

1. Connect with Appeal no. 445 of 2022 and list on
September 30, 2022. In the meanwhile, respondent may file a
reply on or before the next date.

2. Since the similar interim orders have been passed in other
connected appeals, the appellant is also entitled for a similar
relief. We, therefore, direct that the effect and operation of the

impugned order insofar as it relates to the appellant shall remain stayed during the pendency of the appeal.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

15.09.2022
msb